

MR. SPEAKER: I am not going to allow an adjournment motion on this.
(Interruptions)

12.13 hrs.

PAPERS LAID ON THE TABLE

Annual Accounts of National Council of Educational Research and Training, New Delhi for 1979-80 and Indian Institute of Technology, Delhi for 1979-80.

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRI-MATI SHEILA KAUL): I beg to lay on the Table—

(1) A copy of the Annual Accounts (Hindi version) of the National Council of Educational Research and Training, New Delhi, for the year 1979-80 together with Audit Report thereon. [Placed in Library. See No. LT-2696/81]

(2) A copy of the Annual Accounts of the Indian Institute of Technology, Delhi, (Hindi and English versions) for the year 1979-80 together with Audit Report thereon under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See No. LT-2697/81].

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): On behalf of Shri Yogendra Makwana:

An Explanatory Statement giving reasons for immediate legislation by the State of Nagaland (Amendment) Ordinance, 1981.

I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for

immediate legislation by the State of Nagaland (Amendment) Ordinance, 1981. [Placed in Library. See No. LT-2698/81].

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): On behalf of Shrimati Ram Dulari Sinha:

An Explanatory Statement giving reasons for immediate legislation by the working journalists and other Newspapers Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Ordinance, 1981.

I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Ordinance, 1981. [Placed in Library. See No. LT-2699/81].

Notification under Central Excise Rule, 1944.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT):

I beg to lay on the Table a copy of Notification No. GSR. 385 (E) (Hindi and English versions) published in Gazette of India dated the 8th June, 1981 together with an explanatory memorandum making certain further amendment to Notification No. 1005/80-CE dated the 19th June, 1980, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-2700/81].

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

RAILWAYS ACCIDENTS (COMPENSATION) AMENDMENT RULE, 1981: